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Title: Need to instruct the Kerala Gramin Bank to withdraw all its appeals against the deposit collectors and implement benefit like PF, Gratuity, etc.

SHRI M.K. RAGHAVAN (KOZHIKODE): Madam, Speaker, I thank you for giving me this opportunity to bring an important matter to the notice of this august House. This is with regard to the denial of justice and legal rights to the deposit collectors. The hon. Supreme Court accorded workmen status to these people by a judgment of 2001.

Madam, Speaker, around 400 deposit collectors are working in Kerala Gramin Bank who had been appointed by erstwhile South Gramin Bank and North Malabar Gramin Bank since the last 25 years. They have spent a majority of their lives in collecting deposits and repayments towards loan in rural areas. Now, they are getting a commission of 2.5 per cent.

In this context, the Tribunal and the hon. Supreme Court has given workmen status to the deposit collectors. But unfortunately the Kerala Gramin Bank management is repeatedly approaching the courts. The Supreme Court in their judgement has clearly given workmen status to deposit collectors and have made them eligible for PF, gratuity, medical and so on.

Madam, Speaker, through you I would like to submit that this is a clear case of denial of justice and legal rights of the deposit collectors who have worked diligently for the development of the bank. I would like to urge upon the Government of India to look into this matter and instruct the Kerala Gramin Bank to withdraw all its appeals against the deposit collectors and implement benefits like PF, Gratuity etc.